



2026:AHC:25252-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD

PUBLIC INTEREST LITIGATION (PIL) No. - 249 of 2026

Pradeep Kumar Verma

.....Petitioner(s)

Versus

State of U.P. and 4 others

.....Respondent(s)

Counsel for Petitioner(s)	: Jitendra Singh, Vikesh Kumar Tiwari, Javed Alam
Counsel for Respondent(s)	: Jagdish Pathak, S.C., Sher Bahadur Singh

Chief Justice's Court

HON'BLE ARUN BHANSALI, CHIEF JUSTICE
HON'BLE KSHITIJ SHAILENDRA, J.

1. This petition, purportedly in public interest, has been filed by the petitioner seeking a direction to the authorities to take action against respondent no. 5- Village Pradhan.
2. A perusal of the record indicates that complaint made by the petitioner is pending consideration before the Lokayukta, Uttar Pradesh, wherein the report has been sought which has been submitted by the respondents.
3. In view of the fact that the petitioner has already approached Lokayukta, filing of the petition independent of the pending complaint, cannot be countenanced. The petition is, therefore, **dismissed**, leaving it open for the petitioner to pursue the proceedings before the Lokayukta.

(Kshitij Shailendra,J.) (Arun Bhansali,CJ.)

February 5, 2026

Sandeep/AKShukla